

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

**Petition No. 132/2007
(Suo-motu)**

In the matter of

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawal schedule

And in the matter of

Power Development Department, Government of J & K **Respondent**

ORDER

Through our order dated 5.11.2007 we had directed the respondent to show cause, latest by 25.11.2007, as to why action under appropriate provisions of the Electricity Act, 2003, should not be initiated against it for recovery of outstanding UI dues along with interest.

2. No response has been received to date from the respondent. It is a matter of regret. For this we express our unhappiness on the respondent's attitude. However, before proceeding any further in the matter, we consider it appropriate to give one more opportunity to the respondent. The Secretariat of the Commission is, therefore, directed to forward another copy of the order dated 5.11.2007 along with copy of this order personally to Shri Khurshid Ahmed, Principal Secretary, PDD, J&K at State Government's Secretariat at Jammu as well as Srinagar and also through the Resident Commissioner, J&K in New Delhi. The Commission's Secretariat shall seek to obtain a confirmation of service of the communication.

3. The response may now be filed by the respondent by 15.12.2007.

4. Copies of this order may also be endorsed to the Cabinet Secretary and Secretary (Power), Govt of India, Chief Secretary, Govt. of J&K and Chairperson, J&K SERC for their kind information.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 28th November, 2007